

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.119
CA-769/2019
in
IB- 761/ ND/2018

IN THE MATTER OF:

Ms. Sony Pictures Network India (P) Ltd
Vs
Ortel Communication Ltd

....OPERATIONAL CREDITOR

..RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 05.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :
For the RD :
For the Intervener :

ORDER

CA-769/2019 :

List this Application on 16.2.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.119
IA-5660/2021, CA-576/2019, CA-774/19, 550/2021
in
IB- 761/ ND/2018

IN THE MATTER OF:

Ms. Sony Pictures Network India (P) Ltd
Vs
Ortel Communication Ltd

....OPERATIONAL CREDITOR

..RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 05.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

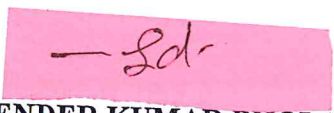
PRESENT:


For the Applicant : Mr. Bharat Singh, Mr. Suraj Singh, Mr. Santosh Kumar Ray, Ms.
Rituparna Sanyal, Ms. Sannoye Chakravorthy-Counsels for the Applicant
Mr. Rajarshi Banerjee, Adv-For a Financial Creditor
For the Respondent : Mr. Abhijeet Sinha & Mr. Bhavya Sethi, Advocates for R-3 in CA-
774/2019
For the RD :
For the Intervener : Mr. Neeraj Kr Gupta, Mr. PP Bishwal, Advocates for RP

ORDER

IA-5660/2021, CA-576/2019 & CA-774/2019, 550/2021 :

List these Applications on 15.2.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.119

IA-641/2019

in

IB- 761/ ND/2018

IN THE MATTER OF:

Ms. Sony Pictures Network India (P) Ltd

Vs

Ortel Communication Ltd

....OPERATIONAL CREDITOR

..RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 05.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Bharat Singh, Mr. Suraj Singh, Mr. Santosh Kumar Ray, Ms. Rituparna Sanyal, Ms. Sannoye Chakravorthy-Counsels for the Applicant
Mr. Rajarshi Banerjee, Adv-For a Financial Creditor

For the Respondent : Mr. Abhijeet Sinha & Mr. Bhavya Sethi, Advocates for respondent No. 5 in
CA 641/2019

For the RD :

For the Intervener : Mr. Neeraj Kr Gupta, Mr. PP Bishwal, Advocates for RP

ORDER

IA-641/2019 :

Heard the I.A. at length. Counsel for the Applicant has made final submissions. The reply arguments will be given by the Resolution Professional and Counsel for the COC.

List the matter on 15.2.2021.



**(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)**

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.119
IA-5252/2020
in
IB- 761/ ND/2018

IN THE MATTER OF:

Ms. Sony Pictures Network India (P) Ltd
Vs
Ortel Communication Ltd

...OPERATIONAL CREDITOR

..RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 05.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Bharat Singh, Mr. Suraj Singh, Mr. Santosh Kumar Ray, Ms.
Rituparna Sanyal, Ms. Sannoye Chakravorthy-Counsels for the Applicant

For the OL : Mr. Rajarshi Banerjee, Adv-For a Financial Creditor
Mr. Kunal Tandon, Ms. Richa Sandilya, Adv. for R/op. Cr. in

For the RD :

For the Intervener : Mr. Neeraj Kr Gupta, Mr. PP Bishwal, Advocates for RP

ORDER

IA-5252/2020 :

The Resolution Professional along with the Counsel is present. At this stage, Counsel for one of the Operational Creditors – Ms. Sony Pictures Networks India Private Limited is also present. The subject matter of the Application to seek permission for payment of expenses for the services being rendered by the Operational Creditor for keeping the Corporate Debtor as a going concern.

The Agenda on the subject matter may be placed before the COC along with the details of the essential services provided during the CIR Process to the CD with actual Bills/Invoices raised and accepted by the Resolution

Court -

Professional. The COC may take a call on the subject matter and decide as to which services are essential to run the business of the CD to keep it as a going concern and how much payments are due.

The Minutes of the meeting of the COC along with the Agenda be placed on record through a supplementary affidavit for passing an appropriate order. This process should be completed within a period of three weeks.

List the matter on 3rd March, 2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (Court-III)

05.2.2021

Item No.119

IA-5252/2020

in

IB- 761/ND/2018

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.119

IA-515/2019

in

IB- 761/ ND/2018

IN THE MATTER OF:

Ms. Sony Pictures Network India (P) Ltd

Vs

Ortel Communication Ltd

....OPERATIONAL CREDITOR

..RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 05.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

**For the Applicant : Mr. Bharat Singh, Mr. Suraj Singh, Mr. Santosh Kumar Ray, Ms. Rituparna Sanyal, Ms. Sannoye Chakravorthy-Counsels for the Applicant
Mr. Rajarshi Banerjee, Adv-For a Financial Creditor**

For the Respondent :

For the RD :

For the Intervener : Mr. Neeraj Kr Gupta, Mr. PP Bishwal, Advocates for RP

ORDER

CA-515/2019 :

Both sides are present. The matter is posted for making final submissions.

List on 16.2.2021.



**(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)**

Surjit